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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

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Registration O.A. No. 1195 of 1987

Bhagwat Prasad Applicant.

Versus

Union of India
and others Respondents.

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Hon'ble Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Obayya, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant , who during the pendency of this case, retired from service has approached the Tribunal against his reversion order praying that the juniors were allowed to continue to work on the promoted post of Dy. Regional Director and the applicant was reverted without any fault and reason and has prayed that the reversion order dated 2.12.1987 be quashed and the respondents are directed to allow the applicant to continue on his promoted post of Dy. Regional Director.

2. The applicant started his service career as District Savings Officer in National Savings Organisation, Department of Economic Affairs Ministry of Finance, Government of India and joined the service on 1.4.1957. In the gradation list of 1986, 8 officers including the applicant were promoted on 7th September, 1987 to the post of Deputy Regional Director and for other regions also, similar promotion orders were issued. According to the applicant, in the gradation list, 2 persons ~~2 persons~~ were senior to him and S/Shri K.P. Gupta and A.H. Siddiqui, who were at Sl. No. 16 & 17 of the gradation list are junior to the applicant as the applicant is on Sl. No. 14. But S/Shri

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K.P. Gupta and Sri A.H. Siddiqui who were not given selection grade, ~~too~~ were promoted and not reverted. The promotion was given to the applicant on the condition that it was for a period of six months or till the posts are filled on regular basis whichever is earlier from the date of taking over of the new post. The condition was incorporated in the promotion order passed by the respondent no. 2. Although, neither the period of six months has expired from the date of promotion nor any selection on regular basis has been made by the departmental promotion committee till this day.

3. The respondents have justified the reversion order of the applicant stating therein that the promotion of the applicant was only on adhoc basis and not regular basis and further S/Shri K.P. Gupta and Sri Siddiqui were also subsequently, reverted vide order dated 2.12.1987 and they were also given the reverted post. The reason for reversion of the applicant has been stated as per Department of Personnel & Administrative Reforms O.M. dated 30.4.1983 that even for adhoc promotion for more than 45 days, the representation to SC and ST candidates as per the Rosters for regular appointments is to be given effect to and on receipt of this clarification from the Ministry of Finance, the respondent no. 2 issued orders of reversion in respect of all other ~~20~~ non-entitled officials. As one Shri Shambhu Prasad was promoted so the applicant was reverted. The reversion order ~~20~~ in this case is a valid order and it can not be said that the order is illegal and without any authority of law. The application is, accordingly dismissed. No order as to costs.